

FORM-A [PUBLIC ANNOUNCEMENT]

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
“MARMAGOA STEEL LIMITED”

RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR MARMAGOA STEEL LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR 17-07-1987
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED /REGISTERED REGISTRAR OF COMPANIES, GOA, DAMAN & DIU
4.	CORPORATE IDENTITY NUMBER CIN: L27106GA1987PLC000764
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR Plot No. 280, Eclate, Curtorim, Salcete - Goa - 403709
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR 20-03-2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS 16-09-2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL NAME : Pravin R. Navandar ADDRESS: D-519/520, Neelkanth Business Park, Nathani Road, Opp. Vidyavihar Rly. Stn., Vidyavihar (w), Mumbai - 400086 EMAIL : ip.marmagoa@prnco.in / avani@prnco.in REG NO. : IBBI/IPA-001/IP-P00008/2016 - 17/1002
9.	LAST DATE OF SUBMISSION OF CLAIMS 22-04-2017

Notice is hereby given that Marmagoa Steel Ltd. had been registered with the Board for Industrial & Financial Reconstruction (BIFR) under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) and a Rehabilitation Scheme had been sanctioned. BIFR, after monitoring the progress from time to time had directed the Company to submit a Modified Draft Rehabilitation Scheme and the same was submitted on 01-08-2016 which however could not be pursued due to repealment of SICA with effect from 01-12-2016. Consequently, Company made application before the Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench u/s. 252 of Insolvency & Bankruptcy Code, 2016. The NCLT has ordered the commencement of a corporate insolvency resolution process (CIRP) against Marmagoa Steel Ltd. on 20-03-2017.

The Creditors of Marmagoa Steel Ltd. are hereby called upon to submit a proof of their claims on or before 22-04-2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Margao Goa
Dated : 10-04-2017

Sd/-
(Pravin R. Navandar)
Interim Resolution Professional

